

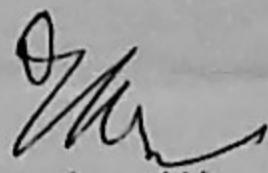
(5)

Original Application No. 1212 of 2006

16/07/2007

Hon'ble Mr. K.S. Menon, Member (A)

Sri S.N. Chatterji appears on behalf of the respondents. None appears for the applicant even in the revised call. C.A. has been filed but no R.A. has been filed in spite of ample opportunity is granted. From the Order sheet it appears that the applicant has not filed any application for condonation of delay in filing the O.A., as directed by the Order dated 03.01.2007. It appears that applicant or his counsel is not interested in pursuing the matter. The O.A. is accordingly dismissed in default and for non prosecution.



Member (A)

/M.M./